

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/01/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :
PETITION NUMBER : TCP/41/2016
NAME OF THE PETITIONER(S) : T.N.V. Nanjappa Chetty & another
NAME OF THE RESPONDENT(S) : T.N.K. Govindaraja Chetty & Co. Pvt. Ltd. & 10 others
UNDER SECTION : 397/398

S.No. NAME (IN CAPITAL) SIGNATURE	DESIGNATION
--	--------------------

REPRESENTATION BY WHOM

① R. SHANKAR NARAYAN }
CIBI VISHNU

counsel for P-2

hli.

② For R. Venkatavaradan
Shwetha Vasudevan

counsel for
Respondents 1-10

Swetha

ORDER

Shri Cibi Vishnu, counsel for petitioner present. Ms Swetha Vasudevan, counsel for R1 to R10 present. Counsel for petitioner filed an affidavit showing proof of service of notice served on R11 by way of courier service and delivery track report. The same is taken on record. R11 called absent. Service of notice to R11 is held sufficient. In the circumstances, R11 is proceeded ex parte. Pleadings are complete. Both the counsels sought time for submitting arguments. Time extended at request for final hearing. Put up on **06.02.2017 at 10.30 A.M.**

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)